

(c) whether Government have fixed the responsibility for this negligence; and

(d) if so, the action taken against those held responsible?

The Minister of Defence (Shri Swaran Singh): (a) and (b). No serviceable automobile electrical materials are lying in the open at the Central Vehicle Depot, Avadi. Unserviceable salvage stores to the extent of 2,290.3 tonnes—1941.5 tonnes of unserviceable telephone cables and the balance unserviceable other stores—are stocked in open areas in the Salvage Sub-Depot, Avadi awaiting disposal. The value of unserviceable salvage stores is not readily available.

(c) and (d). Do not arise.

Representation from Indians in Malaysia

390. Shri S. K. Sambandhan: Will the Minister of External Affairs be pleased to state:

(a) whether the Government have received either recently or in the past, representations from Indian residents in Malaysia for the posting of High Commissioner who can speak Tamil; and

(b) if so, the action taken or proposed to be taken in this regard?

The Minister of External Affairs (Shri M. C. Chagla): (a) and (b). No such representation has been received by the Ministry of External Affairs.

Children's Film Society

391. Shri Baburao Patel: Will the Minister of Information and Broadcasting be pleased to refer to the reply given to Unstarred Question No. 1949 on the 21st November, 1966 and state:

(a) whether any judgement has been delivered in the Civil Suit filed in a Court of Delhi for the recovery of \$1000 from the former General Secretary of the Children's Film Society; and

(b) if so, the nature thereof?

The Minister of Information and Broadcasting (Shri K. K. Shah): (a) No Sir. The case is still pending in the Court.

(b) Does not arise.

Family quarters for Jawans

392. Shri A. K. Gopalan:
Shri Jyotirmoy Basu:
Shri C. K. Chakrapani:

Will the Minister of Defence be pleased to state:

(a) the criterion adopted in allotment of family quarters to the Jawans in the Army;

(b) the total number of Jawans who have been provided with the family quarters so far; and

(c) what percentage of the total strength of jawans has been provided with family quarters during the year 1966-67?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):

(a) Family quarters are authorised at prescribed percentages of the sanctioned establishments for different categories of Jawans in the Army. Details in this regard have been furnished in reply to parts (b) and (c) of Unstarred Question No. 56 answered in the Lok Sabha on the 27th March, 1967. The available family quarters are allotted in bulk to major units, having regard to the entitlements mentioned above. A roster is prepared of applicants for family quarters in the order of the dates of application. The Unit Commander allots the available family quarters to individuals mainly on the basis of seniority on this roster, having regard to compassionate grounds also. A limitation is maintained on the period of continuous occupation of a family quarter by a particular individual, in order to ensure that the available family accommodation is occupied in turn by as many entitled Jawans as possible. In the case of smaller Units, there is a station pool